

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA No.367 of 2006

Patna, dated the 3rd July, 2006

CORM: The Hon'ble Ms. S. Srivastva, M[J]
The Hon'ble Mr. S.N.P.N.Sinha, M[A]

J.Singh, son of Shri G.N.Singh, Senior Section Engineer [P.Way],
E.C.Railway, Patna.

Applicant

By Advocate: Mr.M.P.Dixit

versus

1. The Union of India through the General Manager, E.C.Railway, Hajipur.
2. The Chief Engineer, E.C. Railway, Hajipur.
3. The Divisional Railway Manager, E.C.Railway, Danapur.
4. The Senior Divisional Personnel Officer, E.C. Railway, Danapur.
5. The Senior Divisional Engineer [Co-Ordination] E.C. Railway, Danapur.
6. The Assistant Engineer [Line], E.C.Railway, Patna Junction.

Respondents

By Advocate: Mr. Mukund Jee

ORDER

S. Srivastava, M[J]:

The counsel for the applicant seeks permission to delete the name of respondent no.7 from the array of the party. Prayer allowed. He is directed to make necessary correction in the

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array of the party.

2. By means of the present OA, the applicant seeks a direction to respondents to spare the applicant henceforth for joining IRCON International Limited, New Delhi.

3. The aforesaid relief has been claimed on the facts that, while he was working as Senior Section Engineer [P.Way], Patna under the Assistant Engineer[Line], E.C.Railway, Patna Junction, he was selected for the posted of Senior Section Engineer on deputation to IRCON international Limited and directed to report for duty at Kashmir Rail Link Project, J&K. The applicant submits that despite the order dated 4.1.2006 issued by the Divisional Railway Engineer, E.C.Railway, Danapur, respondent no.6 has not relieved the applicant so far.

4. At the outset, the counsel for the applicant submits that before coming to the Tribunal, he has filed a representation before the respondents raising his grievance, but no action has yet been taken. In the circumstances, he submits that while treating this OA as a representation, a time-bound direction be issued to respondent no.5 to expedite the matter.

5. In view of the submission made by the counsel for the applicant, we are of the considered opinion that this OA can be disposed of at this stage itself by giving a time-bound direction to respondent no.5 to ~~decide~~^{3 treat} the OA as a representation and decide the same by a speaking and reasoned order. Accordingly,

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respondent no.6 is hereby directed to treat this OA as a representation filed by the applicant and decide the same by a speaking and reasoned order within a month from the date of receipt of copy of this order. The applicant is directed to file copy of the OA along with the certified copy of the order before respondent no.6.

6. The OA stands disposed of. It is needless to say that we have not expressed any opinion on the merits of the case.

S.N.P.N.Sinha
[S.N.P.N.Sinha] MA

cm

S.Srivastva
[S.Srivastva] MJ